

Ranjeet Kaur Vs. Pankaj Mohar & Ors.
PS Sarai Rohilla

07.07.2021

(Through Video Conferencing)

Fresh complaint case filed.

Present:- Sh. Mukesh Kumar Verma, Ld. Counsel for complainant.

Submissions heard.

Let action taken report be called from IO/SHO PS Sarai Rohilla.

Put up on 18.08.2021. Date is given as per the convenience of the
counsel.

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(Charu Asiwali)
MM-04/Central/THC
07.07.2021

FIR No. 385/2021
PS Sarai Rohilla
U/S 392/394/411/34 IPC
State Vs. Vicky Goel S/o Subhash

(Through Video Conferencing)

07.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Vicky Goel S/o Subhash

Present: Ld. APP for the State
Sh. S.P Sharma, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 20.06.2021 and has been falsely implicated in the present case. That no weapon has been recovered from the accused, to connect him with the present case.

I have heard ld counsel for accused and perused the reply.

As per the FIR, one of the offences in which accused has been charged is section 394 IPC which is punishable *upto life imprisonment*. The other sections are also serious in nature. Furthermore, applicant was apprehended while trying to flee away from the scene of crime and he was found in the possession of stolen articles. Accordingly no ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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